## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

### **RAJYA SABHA UNSTARRED QUESTION NO. 870** ANSWERED ON – 30/07/2024

### **Revenue under GST**

870. Dr. John Brittas:

Will the Minister of FINANCE be pleased to state:

(a) whether GST return system provide commodity wise tax revenue for the country for each HSN/SAC code;

(b) if so, the details thereof for the whole country for every HSN and SAC from 2019-20 till date;

(c) the quantum and details of revenue generated from Kerala for every HSN/SAC Code from 2019-20 till date;

(d) the quantum and details of revenue which has actually been accrued to the exchequer of Kerala from each HSN/SAC from 2019-20 till date; and

(e) the quantum and details of revenue accrued to the exchequer of Kerala from each HSN/SAC code through settlement of revenues from IGST from 2019-20 till date?

#### ANSWER

# THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (e): No, Sir. As per the GST return system, the taxpayers do not declare commodity-wise tax payment for each HSN/SAC code as the tax is paid through a summary return GSTR-3B.

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